

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 4 of 2014 in
Appeal No. 39 of 2011

Dated 7th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath Technical Member

Mula Parwara Electric Co-operative Society Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Maharashtra Electricity Regulatory Commission ...Applicant/R.1

Counsel for the Applicant(s): Mr. Buddy A. Ranganadhan

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Aditya Dewan for MSEDCL

ORDER

The State Commission, for the fifth time, seeks for extension of further six months time to comply with our directions issued earlier.

This Application is stoutly opposed by the learned counsel for the Respondent/Appellant.

However, it is noticed that on 24th September, 2013, the State Commission had asked for some documents from the Respondent/Appellant, but still the documents have not been furnished. This is one of the main reasons for seeking for further extension of time to

comply with our Order. There is no explanation from the Respondent as to why the said Order has not been complied with still.

Therefore, while directing the Respondent/Appellant to furnish the documents as sought for as early as possible, we grant further extension of time of six months. However, we make it clear that this is the last chance and there will be no further extension of time.

The State Commission is directed to take up the matter by giving priority and pass the final Order in the light of our directions and findings rendered in our Judgment and on the basis of the materials available before it. The Respondent/Appellant is also directed to cooperate with the State Commission for the early disposal of the matter.

With these directions, the Application is allowed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KT